



NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 21.

C.P.(IB)256/2022

CORAM:

SHRI. SANJIV DUTT,

HON'BLE MEMBER (TECHNICAL)

SHRI. K.R. SAJI KUMAR

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.08.2023**

NAME OF THE PARTIES: **V K R PROJECTS PRIVATE LIMITED**

VS

SOMA ENTERPRISE LIMITED

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Adv. Vidhi Suthar, Counsel for the OC, Adv. Ashish Pyasi, Counsel for the CD are present.

It has been jointly submitted by the Counsel that the matter has been settled and they have already filed an IA and removed the objections raised by the Registry in the said IA bearing Diary No. **2709138/06286/2023** on **20.07.2023**. The same is said to be under scrutiny before the Registry.

Counsel for the OC submits that all the terms of the MOU have been complied with and that the OC has received an amount of **Rs.1 Cr. as full and final settlement** as evidenced by a copy of the DD placed on Pg. 5 of the said MOU.

The same is taken on record.

Accordingly, the said application is **disposed of as withdrawn**.

Sd/-

SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-

KR SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//